

**OA NO 492/2022 TITLED BY GREEN WOOD CITY VILLA JAN WELFARE SOCIETY & ANR VERSUS
GODWIN CONSTRUCTION COMPANY PVT. LTD. & ORS**

To,
The Registrar(General),
National Green Tribunal
Principal bench
New Delhi

No. 1271/OA-492/2022

Date 23/11/22

Subject : **In compliance of order dated 08-07-2022 passed by NGT on OA No 492/2022 titled
by Green Wood City Villa Jan Welfare Society & Anr Versus Godwin Construction Company
Pvt. Ltd. & Ors.**

Sir,

In the above noted case Hon'ble Tribunal has directed that

".....2. In view of the serious allegations made in the present application, it would be appropriate to have a factual and action taken report in the matter. Accordingly, we constitute a Joint Committee comprising of Vice Chairman, Meerut Development Authority, Commissioner, Municipal Corporation, Meerut, State PCB and District Magistrate, Meerut. The State PCB will be the Nodal agency for coordination and compliance.

3. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants, verify the facts and take remedial action by following due process of law for ensuring compliance of environmental norms for urban development and compliance of Solid Waste Management Rules 2016 for solid waste management. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

4. Notices be also issued to the respondents no 1 to 4 requiring them to file replies specifically responding to all material averments made in the application within two months....."

In compliance of the above order, the following officials from the offices of District Magistrate, Meerut, Meerut Development Authority, Meerut, Municipal Corporation, Meerut and UP Pollution Control Board, Meerut inspected the place mentioned in the order on dated 08-07-2022.

- | | | |
|-----------------------------|---|--|
| 1. Suraj Patel | - | SDM, Meerut |
| 2. Satendra Kumar | - | Revenue Inspector Tehsil, Meerut |
| 3. Arun Kumar Sharma | - | Executive Engineer, MDA, Meerut |
| 4. Vijay Kumar Singh | - | Town Planer, MDA, Meerut |
| 5. Inder Vijay | - | Assistant Commissioner Municipal Corporation, Meerut |
| 6. Prakhar Kumar | - | AEE, UP Pollution Control Board, Meerut |

The Joint committee inspected the alleged Township site on dated 08-08-2022. The observations of joint committee is as below:-

1. The work of sewer line and manhole has been done. It was informed by the representatives of the developer and the residents of the colony at the site that earlier the disposal of sewerage was being done in a pit near the plot number P-15 located under the approved plan map and was being done in a drain outside the colony. Which has not been closed by plugging and at present sewer was found collected in the pit. While the service plan presented at the time of approval of the map shows the disposal of sewerage by constructing two common septic tanks. At present, the disposal of sewerage is being done by connecting to the trunk sewer line built by the authority through a pressure pipe of 4 inch dia, which does not seem to be technically suitable, due to which the sewer line and main hole were found full.
2. Construction/development work of drain and drainage system has not been done.
3. The internal roads at the site are damaged, out of which repair/patchwork work has been done on some of the roads.

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4. The solid waste/waste is being collected at the site, which is covered with tin shed. Collection of Garbage of Private Colony in not being done by Municipal Corporation, Due to non-regular collection of garbage of private colonies, it is not possible for the Municipal Corporation to pick up the garbage regularly.
5. In the sanctioned map, the approach road for the colony has been shown from two sides, in which one main 24 m wide approach road is shown from 76m wide bypass road and the other 18 m wide approach road is shown from 76m wide Baghpat road. The 18 m wide approach road from Baghpat Road at the site is closed by gate. This gate is situated at back side of Godwin Hotel.

As per record submitted by MDA, Meerut that Talpat Map No.-28/06 dated 26.09.2007 of Green Wood City Colony by the developer Godwin Construction Company Pvt. In which 91770.00 square meters for residential use and 7608.00 square meters for commercial and 3500.00 square meters for educational use, the remaining area for roads / parks and open areas are approved.

According to the terms of map approval, the developer was to complete all the internal development work of the colony within three years and after obtaining the completion certificate from the authority, the colony was to be transferred to the Municipal Corporation, Meerut, until the colony was transferred by the developer to the Municipal Corporation, Meerut. is not done, Till then, the responsibility of the internal development works/maintenance of the infrastructure facilities has been mentioned on the condition of the developer himself (**photocopy attached, Annexure-1**) and the agreement has also been executed by the developer with the authority regarding the above. (**Photocopy attached, Annexure-2**).

But till now the developer Completion certificate has not been obtained from the Authority after completing all the internal development work of the colony, nor has the colony been transferred to Municipal Corporation, Meerut.

Inspection report of Joint committee is being **annexed as annexure-3**. Photographs at the time of inspection are **annexed as Annexure-4**.

As per the above site inspection reports are presented for perusal and necessary action.

With regards,

Enclosure : Joint committee Report attached.

Your's faithfully,


(Vijay)

Regional Officer,
Meerut

Copy : District magistrate, Meerut for information and necessary action.


Regional Officer

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GODWIN CONSTRUCTION COMPANY PVT. LTD. & ORS**

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मेरठ विकास प्राधिकरण, मेरठ।

पत्रांक 188/07 M. D. A. Merath - 2022-23

दिनांक 22.9.22

प्रेषक,

प्रशासी अधिकारी मानचित्र
मेरठ विकास प्राधिकरण,
मेरठ।

सेवा में,

श्री जितेन्द्र वाजवा, आदि।
151, डिफेन्स कालोनी,
मेरठ।

विषय: तलपट मानचित्र सं० 28/06 की स्वीकृति से पूर्व औपचारिकतायें पूर्ण कराने के संबंध में।

महोदय,

आप द्वारा तलपट मानचित्र सं० 28/06 प्राधिकरण के समक्ष स्वीकृति हेतु प्रस्तुत किया गया था। उक्त तलपट मानचित्र की स्वीकृति से पूर्व निम्न औपचारिकतायें पूर्ण करनी होगी-

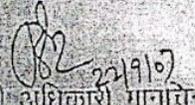
1. कालोनी में प्रस्तावित समस्त प्रकृति के भवनों का मानचित्र प्राधिकरण से स्वीकृत कराने के उपरान्त करना होगा, इस आशय का शपथ-पत्र प्रस्तुत करना होगा।
2. विद्युतीकरण संबंधी समस्त कार्य उ०प्र० पौवर कारपोरेशन के मानकों के अनुरूप करना होगा। वांछित क्षमता का प्रयत्न लगाने हेतु भूमि निःशुल्क उपलब्ध करानी होगी, इस आशय का शपथ-पत्र एवं उ०प्र० पौवर कारपोरेशन का अनापत्ति प्रमाण-पत्र प्रस्तुत करना होगा।
3. नगर निगम, मेरठ द्वारा आवेदक के पक्ष में सम्पादित करायी गयी लीज डीड की शर्तों का अनुपालन अनिवार्य रूप से करना होगा, इस आशय का शपथ-पत्र प्रस्तुत करना होगा।
4. उ०प्र० प्रदूषण नियन्त्रण बोर्ड का अनापत्ति प्रमाण-पत्र प्रस्तुत करना होगा।
5. मानचित्र में दर्शित तलपट क्षेत्रफल 1,64,285 वर्ग मी० (एक लाख, चौसठ हजार, दो सौ पिच्चयासी वर्ग मी०) क्षेत्रफल पर सुपरविजन शुल्क धनांक ₹० 4,92,855.00 (रुपये चार लाख, बान्ने हजार, आठ सौ पचपन मात्र) प्राधिकरण कोष में जमा कराना होगा।
6. वाहय विकास शुल्क तलपट क्षेत्रफल 1,64,285 वर्ग मी० (एक लाख, चौसठ हजार, दो सौ पिच्चयासी वर्ग मी०) पर ₹० 400.00 प्रति वर्ग मी० (रुपये चार सौ प्रति वर्ग मी०) की दर से कुल धनांक ₹० 6,57,14,000.00 (रुपये छह करोड, सत्तावन लाख, चौदह हजार मात्र) प्राधिकरण कोष में जमा कराना होगा।
7. आंतरिक विकास कार्यों की लागत धनांक ₹० 2,29,73,298.00 (रुपये दो करोड, उन्तीस लाख, तिहत्तर हजार, दो सौ छियाणवे मात्र) के विरुद्ध बैंक गारन्टी प्रस्तुत करनी होगी जोकि नियमानुसार कार्य पूर्ण करने के उपरान्त नगर निगम को हस्तान्तरण करने के बाद अवमुक्त की जायेगी।
8. आंतरिक विकास कार्य पूर्ण करने हेतु तीन वर्ष (03 वर्ष) का समय नियत करते हुए प्राधिकरण के साथ अनुबन्ध निष्ठादित करना होगा।
9. आंतरिक विकास कार्य पूर्ण होने के उपरान्त कालोनी को नगर निगम मेरठ को हस्तान्तरित करना होगा, इसका उत्तर प्राथित्व आवेदकों का होगा एवं हस्तान्तरण

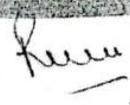
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22/9/22
for Jitendra Bajwa

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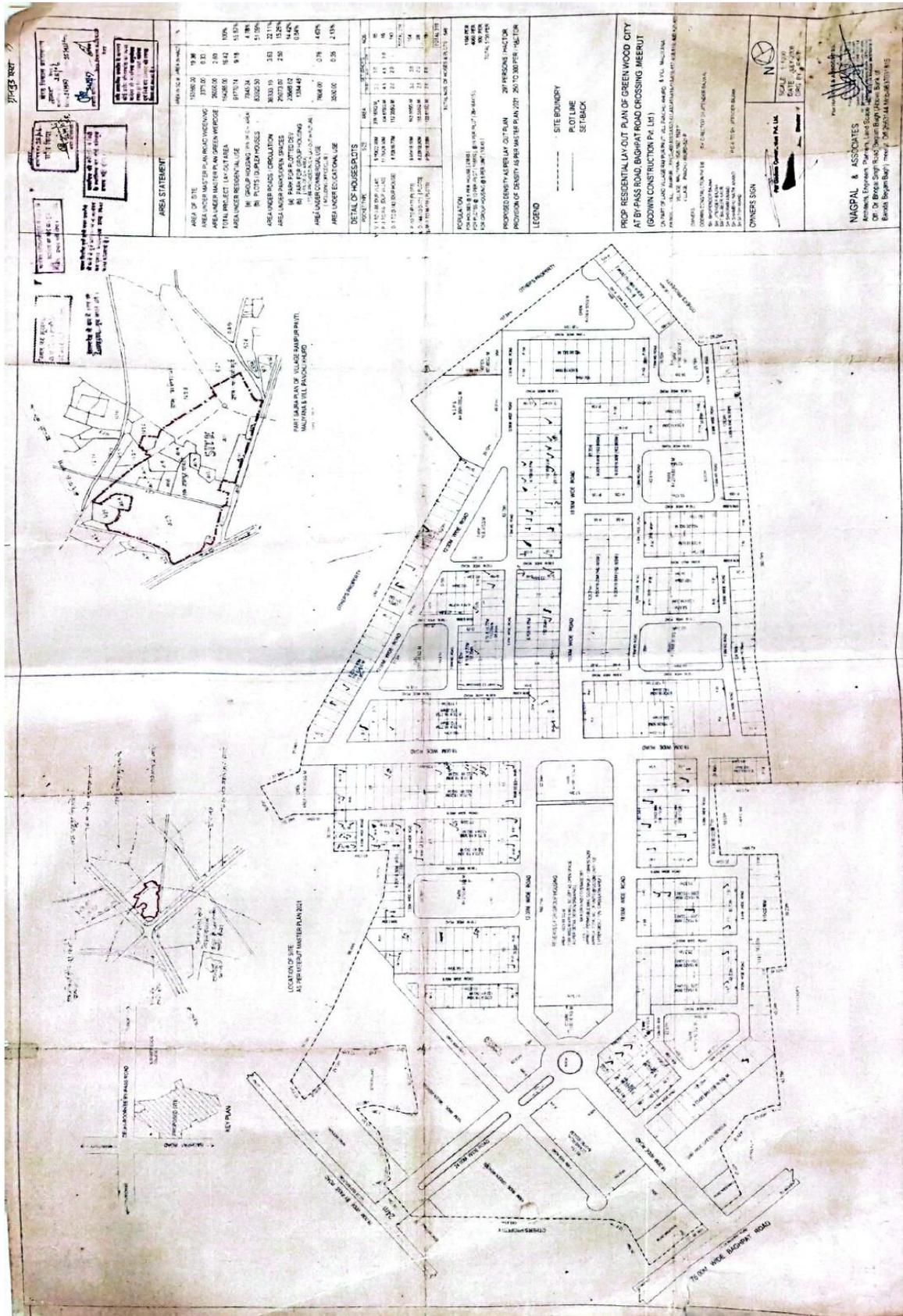
- होने तक कालोमी के रखरखाव की समस्त जिम्मेदारी आवेदकों की होगी, इस आशय का शपथ-पत्र प्रस्तुत करना होगा।
10. कॉलोनी के समस्त मार्ग खुले एवं शार्वजनिक रखने होंगे, इस आशय का शपथ-पत्र प्रस्तुत करना होगा।
 11. प्रश्नगत स्थल में सम्मुख भविष्य में ट्रंक-शीवर डाले जाने की स्थिति में आवेदकों को इस आंतरिक शीवर से अपने हॉर्न-खर्च पर जोड़ना होगा एवं इसके रखरखाव की समस्त जिम्मेदारी आवेदकों की होगी, इस आशय का शपथ-पत्र प्रस्तुत करना होगा।
 12. प्रस्तुत मानचित्र के अनुसार रेन वॉटर हार्वैस्टिंग नेटवर्क विकसित कर विद्यार्थ जलाशय बनाने होंगे, इस आशय का शपथ-पत्र प्रस्तुत करना होगा।
 13. भूमि संबंधी विवाद की दशा में इसकी समस्त जिम्मेदारी आवेदकों की होगी, इस आशय का शपथ-पत्र प्रस्तुत करना होगा।
 14. प्रश्नगत भूमि में कोई भूमि सीलिंग में सीमाधिकृत घोषित नहीं है। इस संबंध में आवेदकों को शपथ-पत्र प्रस्तुत करना होगा।
 15. प्रस्तुत तलपट मानचित्र में दर्शित लैण्ड स्केप प्लान के अनुसार वृक्षारोपण तथा सर्विस प्लान के अनुसार सर्विसरोज यथा स्ट्रीट लाइट, जलापूर्ति, नालियां, शीवरज व्यवस्था एवं सॉलिड वेस्ट की व्यवस्था सुनिश्चित करने के आशय का शपथ-पत्र प्रस्तुत करना होगा।
 16. प्रश्नगत स्थल में द्यूववैल हेतु गुजर रही विद्युत लाइन को रम्य हटाने हेतु आवेदकों को शपथ-पत्र भी प्रस्तुत करना होगा।
 17. तलपट मानचित्र में दर्शित सड़कों के जंक्शन पर नियमानुसार फायर हाइड्रैन्ट का प्राविधान करना होगा, इस आशय का शपथ-पत्र प्रस्तुत करना होगा।
 18. आन्तरिक विकास कार्य पूर्ण होने के उपरान्त गेस्ट विकास प्राधिकरण, गेस्ट से प्राविधानों के अनुसार कार्य पूर्णता प्रमाण-पत्र प्राप्त करना होगा।

उपरोक्त औपचारिकताएँ दो सप्ताह में पूर्ण कराकर अधोहस्ताक्षरित के समक्ष प्रस्तुत करें। जिससे आपके तलपट मानचित्र-सं 28/06 को स्वीकृत करते हुए निर्गत किया जा सके।


अधिकारी मानचित्र
गेस्ट विकास प्राधिकरण
गेस्ट।



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GODWIN CONSTRUCTION COMPANY PVT. LTD. & ORS**



उत्तर प्रदेश UTTAR PRADESH

F 555900

THIS AGREEMENT made on 25th day of September, 2007.

GODWIN CONSTRUCTION Pvt Ltd, Meerut through Director Shri Jitender Bajwa Son of Shri GuruBachan Singh Resident of A-151 Defence Colony, Meerut City hereinafter called One Part. And

THE MEERUT DEVELOPMENT AUTHORITY of the Other Part.

WHEREAS the said GODWIN CONSTRUCTION Pvt Ltd is possession of the Plots of the Land mentioned in Annexure "A" hereto which said land is with in the development area with in the meaning of U.P. Urban Planning and Urban Development Act, 1973.

AND WHEREAS according to the provisions of the Regulations and Directions made under the said act, permission to develop an area of land as colony a colony can be granted subject inter alia to the conditions that Colonizer enters into an agreement with the Development Authority to carry out the development of the land and for permission of other amenities in accordance with the approved layout of the area, standards

GODWIN CONSTRUCTION PVT. LTD,

Director

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उत्तर प्रदेश UTTAR PRADESH

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and specifications to the satisfactions of the Development Authority for the due performance of the agreement.

AND WHEREAS with the intention of Development the whole of the area mentioned in Annexure "A" hereto COLONIZER applied to the Development Authority appointed under the aforesaid act for the required permission, and the development authority has consider the resources of the COLONIZER.

AND WHEREAS the Development Authority has agreed to grant permission to COLONIZER to carry out the development of the said area.

NOW THIS DEED TIWTNESSES AS FOLLOWS

1- In Consideration of the land, colonizer hereby convenants with the development authority as follows :-

(a) That COLONIZER shall complete all the works specified in Annexure "B" here to with In a period of one yere from the date of permission.

For GODWIN CONSTRUCTION PVT. LTD.

Director

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GODWIN CONSTRUCTION COMPANY PVT. LTD. & ORS**

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The estimated expenditure of internal development work to be carried out Colonizer and mentioned in annexure "B" hereto comes to Rs. 2,29,73,296/ (Rupees Two Crore twenty nine lacs seventy three thousand two hundred ninety six only).

(b) That in respect of the area for the development of which permission has been agreed to be given as aforesaid Colonizer shall strictly adhere to the progress schedule of internal development work given in Annexure 'C' hereto and shall in any case complete the total development work in respect of the said sector within the period specified in Sub-clauses (a) above should however, the time for completion be extended by the development authority under clauses 9 of the U.P. (Registration of Building Operation) Directions Colonizer shall strictly adhere to the revised Progress Schedule as may be laid down by the development authority, and the progress schedule given in annexure "C" hereto shall then be deemed to have been substituted by the said revised progress schedule which the development authority may lay down.

(c) That the expression Internal development wherever used in this agreement shall mean and include leveling of land, constructions of roads, storm water drains street, sewer lighting, water supply, provisions of open spaces parks as shown in the approved layout plans.

(d) That the internal development of the land in respect of which permission is agreed to be given as aforesaid shall be carried out by the Colonizer Strictly according to the specification and design laid down by the Meerut Development Authority.

(e) That the Colonizer shall not be entitled to assign the said permission or any permissible that may hereafter be given or the benefit of this agreement without the prior consent in writing of the Authority.

(f) That after the development of the colony has been carried out and a completion certificate in respect thereof is issued by the development



For GODWIN CONSTRUCTION PVT. LTD.



Director

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authority and in any case within twelve months of the issue of such certificate, the colonizer shall transfer to the local body free of cost the total land in the colony under roads and public parks.

(g) That the colonizer shall be responsible for the proper maintenance of all the services including sanitation within the colony for a period of atleast twelve months after the colony has been fully development and a completion cetifcate has been issued by the development authority or local body takes over such services, which ever of these periods may be earlier, if the colonizer fails to maintain the services as aforesaid the total body/development authority may maintain them itself and recover the cost from the colonizer.

(h) That the development authority may inspect and watch the progress of the execution of works on the land and call for reperts in writing from the colonizer about the progress of development and execution of works and the colonizer shall open the receipt of each letter from the development authority furnished such reports.

If the course of carrying out on the execution of any work, colonizer shall not make use iof material which the judgement of the development authority shall be unsound or unfit for the purpose, intended or if any deviation shall be made in the development from the approved lay out plan and the designes and specifications or from the directions of the development authority, which it may issue of if the progress of development works has not been maintain in accordancde with the progress schedule colonizer shall immediately open receipt of notice from the development authority requirng the colonizer to do so, remove all such material as shall be considered unsound or unfit and substitute such sound and fit material as shall have been approved by the development authority and also correct such deviation and make good the progress of development within the period to be specified In the said notice.



For GODWIN CONSTRUCTION PVT. LTD.



Director

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(i) That before colonizer transfer or agrees to transfer whether by way of sale, lease, gift or otherwise the plot or plots in the area in respect of which permission for development is given to colonizer shall incorporate in the transfer deed such terms and conditions as the development authority may prescribe in that behalf.

(j) That colonizer shall submit to the development authority on the 1st day of every month in the prescribed performa full details of the plots sold or booked for sale or transfer otherwise by him during the proceeding months.

(k) That without prejudice to anything contained in this agreement all the mandatory provisions contained in the said act and directions shall be binding on colonizer.

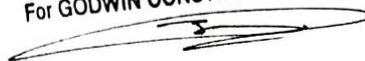
2. PROVIDED always and it is hereby agreed if colonizer commit any breach of the terms and conditions of the agreement or if colonizer make any composition or arrangement with his creditors, them and in any such case, not with standing the waiver of any previous cause or right and over and above the action empowered to be taken under the porovisions of the said directions and regulations, as amended from time to time, the development authority may forfeit the security deposited by the firms and may itself undertake to complete the works and recover the charge from the society as it may incur.

3. PROVIDED that as and when the development authority is satisfied that the colonizer has complied with the conditions of these presents and has developed any part of the colony, the development authority may release for with, the bank guarantee to the extent of the cost of internal development works carried out by the colonizer.

4. That security furnished should remain with the development authority till completion certificate of internal development work to be car-



For GODWIN CONSTRUCTION PVT. LTD.



Director

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ried by the colonizer in respect of the area for which permission to develop is granted is issued by the developed authority is satisfied that colonizer has complied with the provisions of these presents, if colonizer fails to carry out within any quarter the work of internal development which he is required to carry out within the period according to the progress schedule, the colonizer shall when called upon by the development authority and within the time to be specified by it furnish such additional security for the value of that such work which is the opinion of the development authority fails short of the required work and failure on the part of colonizer to do so shall be construed as a breach of this agreement. The additional security as aforesaid shall be released when the deficiency in the work of internal development as aforesaid is made good by colonizer.

5. All money recoverable by the development authority under this agreement may without prejudice to any other remedy provided by law or by this deed be recovered from the firm as an arrears of land revenue.

6. That stamp duty payable on this and other documents to be executed by colonizer in pursuance of this agreement shall be borne by the colonizer.

7. In the event of any question, dispute or difference arising out of this agreement or touching or concerning the subject matter thereof, the same shall be referred to the sole arbitration on any person nominated by the secretary to government U.P. in the Housing department. There will be no objection that the arbitrator is a Government servant. And that he had to deal with matters to which the agreement relates or that in the course of this duties as a government servant he has expressed views on all or any of the matters in dispute of difference. The award of the arbitrator shall be final and binding on the parties.



For GODWIN CONSTRUCTION PVT. LTD.



Director

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GODWIN CONSTRUCTION COMPANY PVT. LTD. & ORS**

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The arbitrator may from time to time with the consent of the parties enlarge the time for making and publishing the Award.

Subject as aforesaid, the Arbitration Act, 1996 and the rules there under for the time being in force shall apply to arbitration proceedings under this clause.

8. That the expression COLONIZER and MEERUT DEVELOPMENT AUTHORITY, Meerut for the on behalf of the local body/development authority have signed this deed on the dates mentioned against their respective signatures.

SIGNED BY :



**Prabhari Adhikari
Manchitra
Meerut Development Authority,
Meerut.**

For GODWIN CONSTRUCTION PVT. LTD



Director

**Jitneder Singh Bajwa
Director
Godwin Construction Pvt. Ltd.**

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GODWIN CONSTRUCTION COMPANY PVT. LTD. & ORS**

स्थल निरीक्षण आख्या

मा0 राष्ट्रीय हरित प्राधिकरण में ग्रीनवुड सिटी विला जन वेलफेयर सोसायटी द्वारा ओरिजनल एप्लीकेशन नं0-492/2022 ग्रीनवुड सिटी विला जन वेलफेयर सोसायटी तथा अन्य बनाम गोडविन कंसट्रक्शन कम्पनी प्रा0लि0 योजित की गयी है, जिसमें मा0 राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 08.07.2022 के माध्यम से निम्नानुसार संयुक्त समिति का गठन किया गया है:-

1. जिलाधिकारी, मेरठ।
 2. उपाध्यक्ष, मेरठ विकास प्राधिकरण, मेरठ।
 3. नगर आयुक्त, नगर निगम, मेरठ।
 4. उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ।
1. जिलाधिकारी महोदय द्वारा अपने कार्यालय पत्र संख्या-623/जी./ओ.ए.492/2022 दिनांक 21.07.2022 में उप जिलाधिकारी, सदर, मेरठ अपने प्रतिनिधि के रूप में नामित किया गया है।
 2. उपाध्यक्ष, मेरठ विकास प्राधिकरण, मेरठ के प्रतिनिधि के रूप में (1) श्री अरूण कुमार शर्मा अधिशासी अभियन्ता (2) श्री विजय कुमार सिंह, नगर नियोजक को नामित किया गया है।
 3. नगर आयुक्त, नगर निगम, मेरठ के प्रतिनिधि के रूप में श्री इन्द्र विजय, सहायक नगर आयुक्त को नामित किया गया है।
 4. उ0प्र0 प्रदूषण नियंत्रण बोर्ड को नोडल एजेन्सी बनाया गया है। उनके द्वारा मेरठ के सहायक पर्यावरण अभियन्ता, श्री प्रखर कुमार को समिति के सदस्य के रूप में नामित किया गया है।

मा0 राष्ट्रीय हरित प्राधिकरण के आदेश दिनांक 08.07.2022 के अनुपालन में दिनांक 08.08.2022 को समिति द्वारा ग्रीन वुड सिटी कालोनी, बाईपास रोड, मेरठ का स्थल निरीक्षण किया गया। मा0 राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 08.07.2022 में आवेदनकर्ता/शिकायतकर्ता ग्रीनवुड सिटी विला जन वेलफेयर सोसायटी द्वारा ग्रीन वुड सिटी कालोनी के आन्तरिक विकास कार्यों के सम्बन्ध में निम्नानुसार शिकायत दर्ज करायी गयी है:-

- सीवर लाईन ओवर फ्लो होने तथा सीवरेज का डिस्पोजल ओपन पौड में एकत्रित कर ओपन नाले में किये जाने तथा पिट्स/मेन हॉल व सीवर लाईन ओवर फ्लो होना।
- कालोनी में ड्रेन, ड्रेनेज व्यवस्था का निर्माण न किया जाना।
- सडको का उपयुक्त तरीके से रख-रखाव न करने एवं मात्र वर्षा ऋतु के पश्चात पेचवर्क किये जाने एवं सडकों पर पॉच-छः स्थानों वाटर लॉगिंग होना।
- सोलिड वेस्ट को ओपन स्पेस में एकत्रित किये जाने के कारण दुर्गन्ध फैलने, जिससे पर्यावरण को दूषित कर संक्रामक रोग फैलने से निवासियों के स्वास्थ्य पर प्रभाव पडने की आशंका।
- कालोनी की बागपत रोड से मुख्य 60 फीट चौड़े पहुँच मार्ग को बन्द कर गोडविन होटल के वेस्ट को एकत्रित किया जाना।

उपरोक्त शिकायतों के आधार पर पूर्ण रूप से सीवेज सिस्टम तथा सोलिड वेस्ट मैनेजमेंट न किये जाने के कारण पर्यावरण कानून का उल्लंघन होने के दृष्टिगत मा0 राष्ट्रीय हरित प्राधिकरण द्वारा उपाध्यक्ष, मेरठ विकास प्राधिकरण, मेरठ, नगर आयुक्त, नगर निगम, मेरठ, उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं जिलाधिकारी, मेरठ की संयुक्त समिति का गठन किया गया है तथा संयुक्त समिति द्वारा आवेदनकर्ता द्वारा उल्लेखित बिन्दुओं का स्थल पर सत्यापन कर पर्यावरण

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नियमों के अन्तर्गत नगरीय विकास एवं सोलिड वेस्ट मैनेजमेंट रूल्स 2016 के प्राविधानों अनुसार कार्यवाही पूर्ण कर दो माह के अन्दर वास्तविक कार्यवाही रिपोर्ट प्रस्तुत किये जाने व निर्देश दिये गये हैं।

आवेदनकर्ता द्वारा उल्लेखित बिन्दुओं के सम्बन्ध में संयुक्त समिति द्वारा ग्रीन वुड सिटी विला जन वेलफेयर सोसाईटी के प्रतिनिधियों के साथ स्थल पर गहनता से परीक्षण/निरीक्षण दिनांक 08.08.2022 को किया गया, जिसका विवरण निम्नवत है:-

- सीवर लाईन व मेन हॉल का कार्य किया गया है। स्थल पर विकासकर्ता के प्रतिनिधियों एवं कालोनी के निवासियों द्वारा अवगत कराया गया कि पूर्व में सीवरेज का डिस्पोजल स्वीकृत तलपट मानचित्र के अन्तर्गत स्थित भूखण्ड संख्या-पी-15 के निकट एक गडढे में एकत्रित कर कालोनी के बाहर नाले में किया जा रहा था, जिसे प्लग कर बन्द नहीं किया गया है तथा वर्तमान में भी गडढे में सीवर एकत्रित पाया गया। जबकि मानचित्र स्वीकृति के समय प्रस्तुत सर्विस प्लान में सीवरेज का डिस्पोजल दो कॉमन सैप्टिक टैंक का निर्माण कर किया जाना दर्शाया गया है। वर्तमान में सीवरेज का डिस्पोजल प्राधिकरण द्वारा निर्मित ट्रंक सीवर लाईन में 4 इंच डायामेटर के प्रेशर पाईप के माध्यम से कनेक्ट करते हुए किया जा रहा है, जोकि तकनीकी रूप से उपयुक्त प्रतीत नहीं होता है, जिसके कारण सीवर लाईन व मेन हॉल पूरे भरे हुए पाये गये।
- ड्रेनेज व ड्रेनेज सिस्टम का निर्माण/विकास कार्य नहीं किया गया है।
- स्थल पर आन्तरिक सड़के क्षतिग्रस्त हैं, जिनमें से कुछ सड़कों पर मरम्मत/पेचवर्क का कार्य कराया गया है। सड़क, ओपन स्पेस में वर्षा ऋतु के जल का भराव कुछ जगहों पर पाया गया है।
- स्थल पर सोलिड वेस्ट/कूड़ा ओपन एरिया में एकत्रित किया जा रहा है, जिसे टीन शैड के माध्यम से कवर किया गया है। कालोनी का कूड़ा नगर-निगम, मेरठ द्वारा प्राइवेट कालोनी का कूड़ा नियमन: न उठाये जाने के कारण नगर-निगम द्वारा कूड़े का उठान किया जाना सम्भव नहीं है।
- स्वीकृत मानचित्र में कालोनी हेतु पहुँच मार्ग दो ओर से दर्शायी गयी है, जिसमें एक मुख्य 24 मी० पहुँच मार्ग 76 मी० चौड़े बाईपास रोड एवं दूसरी 18 मी० चौड़ी पहुँच मार्ग 76 मी० चौड़े बागपत रोड से दर्शाया गया है। स्थल पर बागपत रोड से 18 मी० चौड़े पहुँच मार्ग को गेट लगाकर बन्द किया गया है, जोकि गोडविन होटल के पीछे की ओर है।
- निरीक्षण के समय के फोटोग्राफ्स संलग्न हैं। (संलग्नक-1)

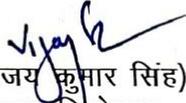
विकासकर्ता गोडविन कंस्ट्रक्शन कम्पनी प्रा०लि० द्वारा ग्रीन वुड सिटी कालोनी का तलपट मानचित्र संख्या-28/06 दिनांक 26.09.2007 (कुल क्षेत्रफल 19.36 हैक्टेयर जिसमें ग्रीन बैल्ट 26000.00 वर्ग मी० मास्टर प्लान सड़क चौड़ीकरण 3375.00 वर्ग मी० को घटाते हुए अवशेष नेट क्षेत्रफल 16.42 हैक्टेयर है, जिसमें आवासीय उपयोग हेतु 91770.00 वर्ग मी० एवं व्यवसायिक हेतु 7608.00 वर्ग मी० एवं शैक्षिक उपयोग हेतु 3500.00 वर्ग मी० अवशेष क्षेत्र सड़कों/पार्कों एवं खुले क्षेत्र हेतु स्वीकृत है।

मानचित्र स्वीकृति की शर्तों के अनुसार विकासकर्ता को कालोनी के समस्त आन्तरिक विकास कार्य तीन वर्ष के अन्दर पूर्ण कर प्राधिकरण से पूर्णता प्रमाण पत्र प्राप्त करते हुए कालोनी नगर निगम, मेरठ को हस्तांतरित की जानी थी, जब तक विकासकर्ता द्वारा कालोनी नगर निगम, मेरठ को हस्तांतरित नहीं की जाती, तब तक आन्तरिक विकास कार्यों/अवस्थापना सुविधाओं के रख-रखाव का उत्तरदायित्व स्वयं विकासकर्ता का होने की शर्त अंकित की गयी है (छायाप्रति संलग्न, संलग्नक-2) तथा विकासकर्ता द्वारा उक्त के सम्बन्ध में प्राधिकरण से अनुबन्ध भी निष्पादित किया गया है। (छायाप्रति संलग्न, संलग्नक-3) किन्तु अभी तक विकासकर्ता द्वारा

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कालोनी के समस्त आन्तरिक विकास कार्य पूर्ण कर प्राधिकरण से पूर्णता प्रमाण पत्र प्राप्त नहीं किया गया है तथा न ही कालोनी नगर निगम, मेरठ को हस्तांतरित की गयी है।

उपरोक्तानुसार स्थल निरीक्षण आख्या अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत हैं।


(विजय कुमार सिंह)
नगर नियोजक,
मेरठ विकास प्राधिकरण,
मेरठ


(अरुण कुमार शर्मा)
अधिशाली अभियन्ता
मेरठ विकास प्राधिकरण,
मेरठ


(सतेन्द्र कुमार)
प्रभारी राजस्व निरीक्षक,
तहसील मेरठ


(प्रखर कुमार)
सहायक पर्यावरण अभियन्ता
उ०प्र० प्रदूषण नियंत्रण बोर्ड
मेरठ

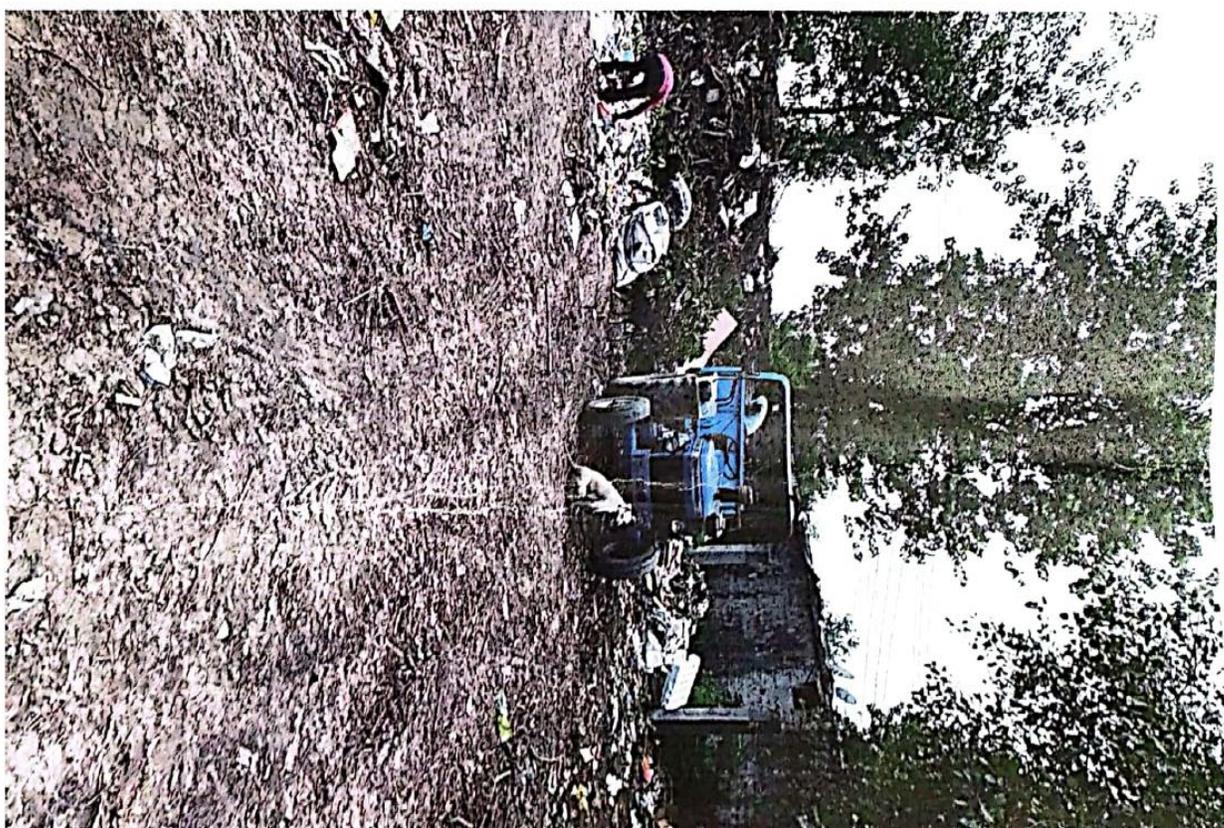

(इन्द्र विजय)
सहायक नगर आयुक्त
नगर-निगम
मेरठ


(सूरज पटेल)
उप जिलाधिकारी / ज्वाइंट मजिस्ट्रेट
मेरठ

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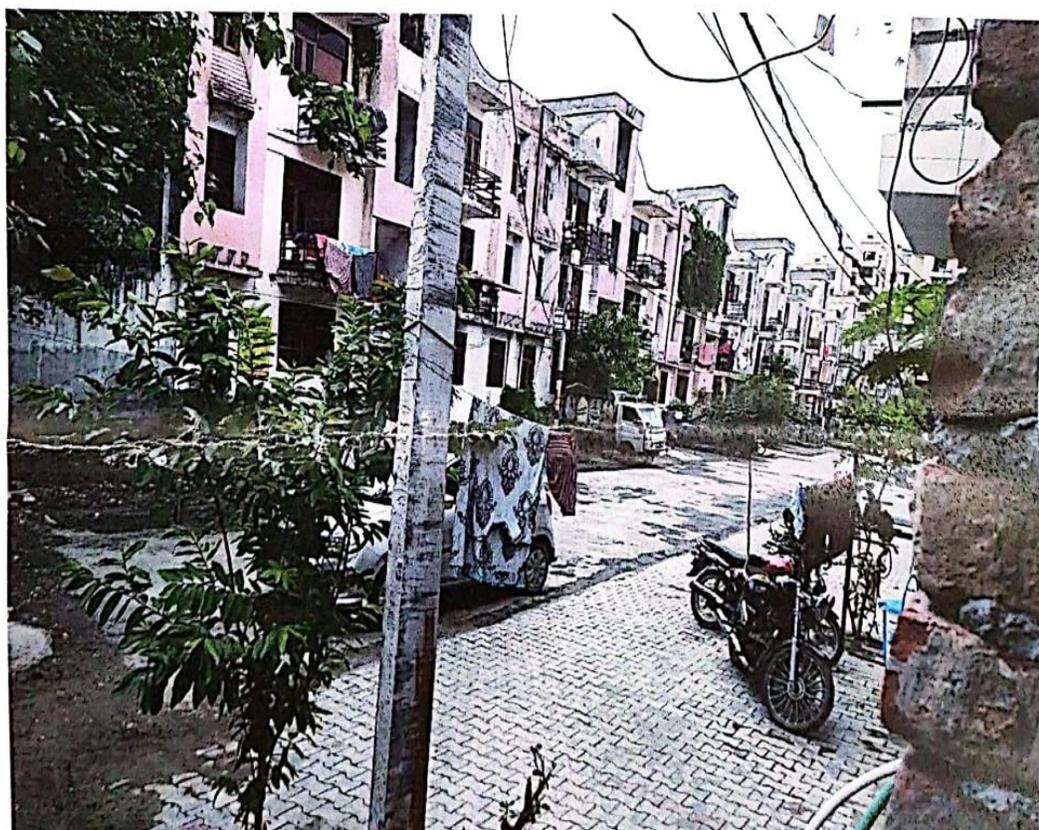
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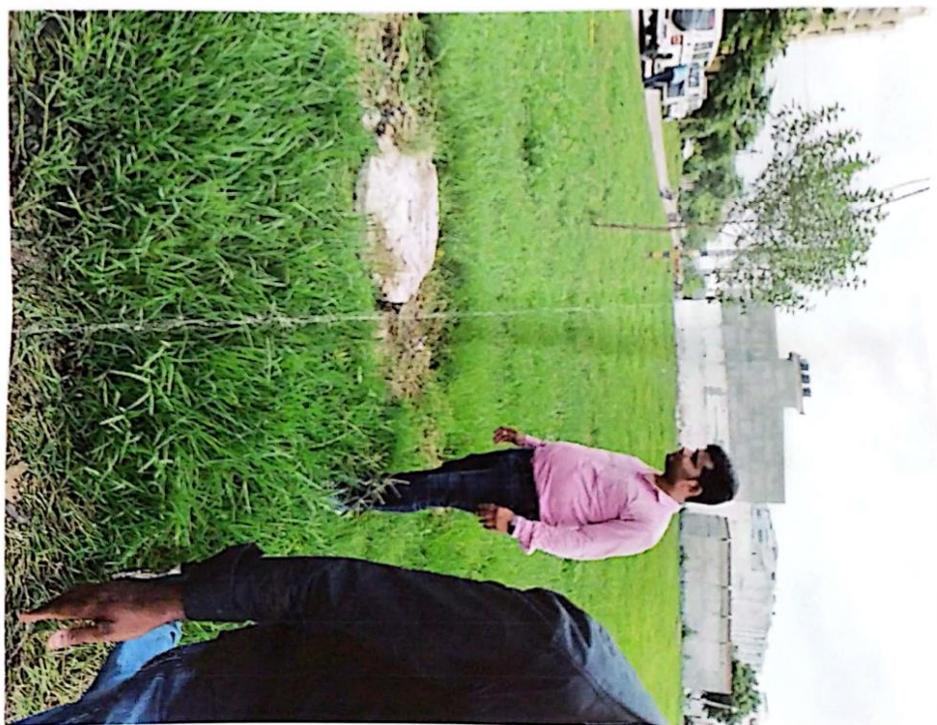
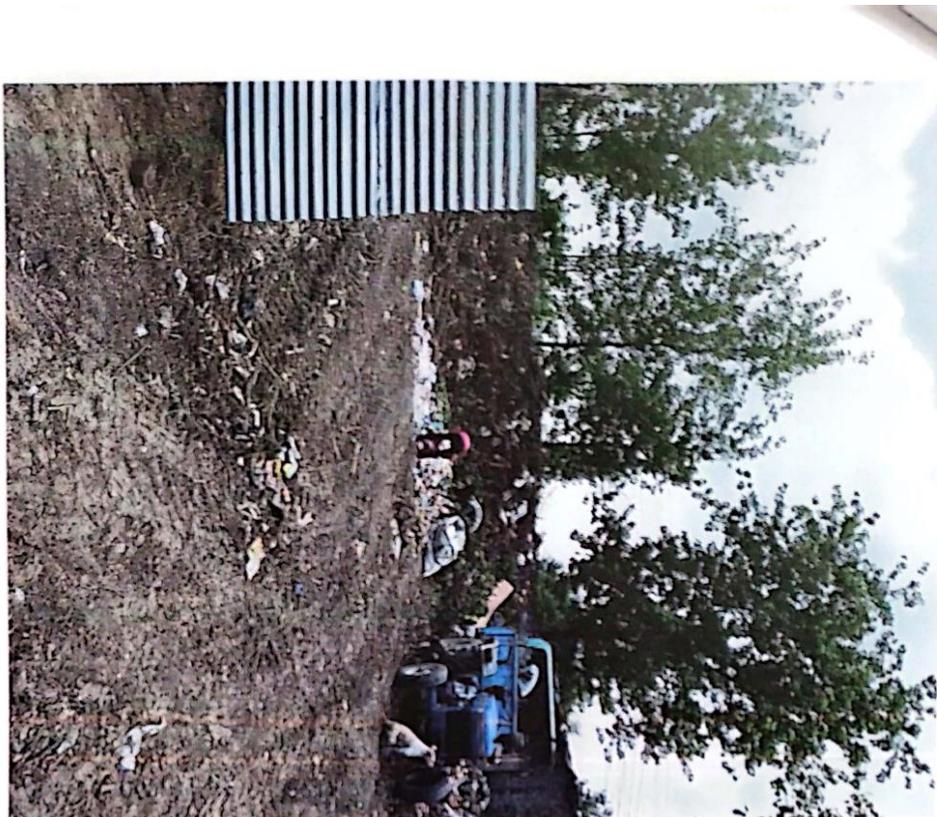
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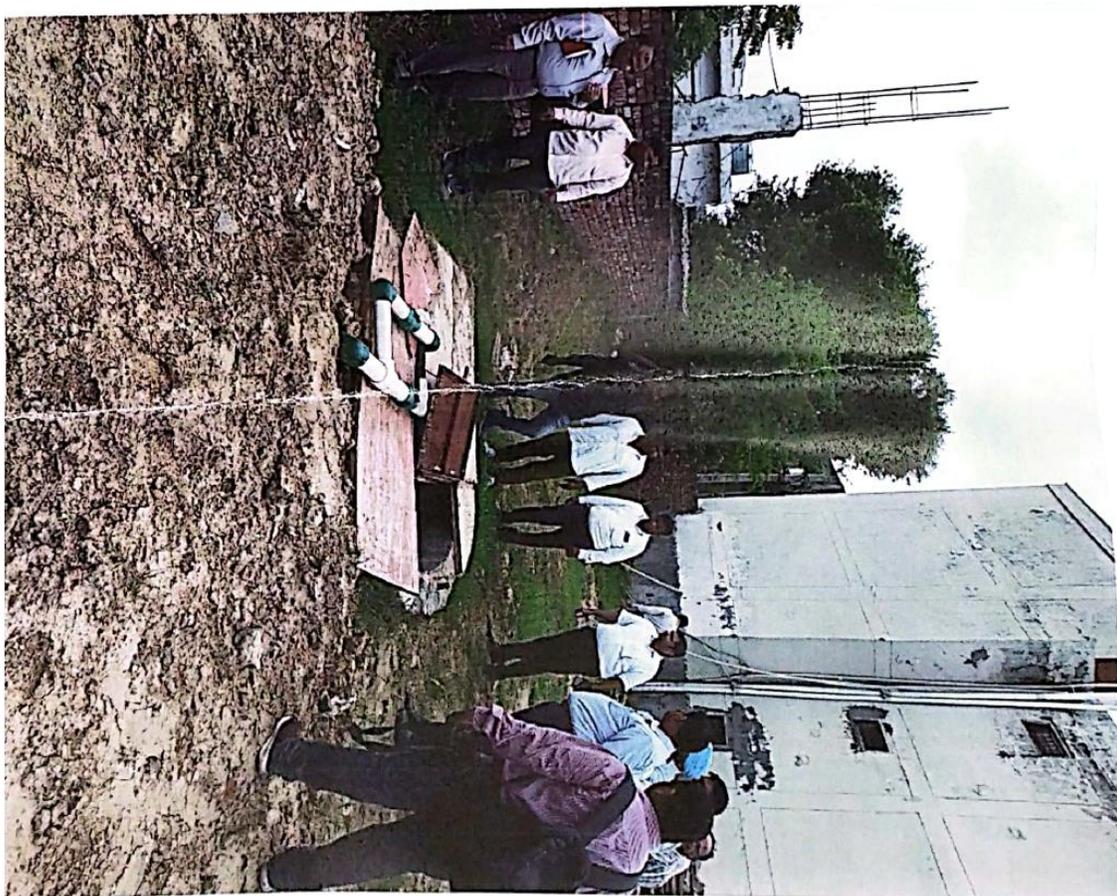
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